## GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:4074
ANSWERED ON:05.09.2012
IAP IMPLEMENTATION
Laguri Shri Yashbant Narayan Singh;Tudu Shri Laxman

## Will the Minister of PLANNING be pleased to state:

- (a) whether the District Collectors/District Magistrates of the districts covered under Integrated Action Plan (IAP) have been instructed to ensure consultation with the local Members of Parliament (MPs) as per guidelines of IAP;
- (b) if so, the details of the consultations held with local MPs during the last one year and the current year in this regard; district wise;
- (c) if not, the details of action taken against the District Collectors/District Magistrates who do not follow the guidelines; and
- (d) the success achieved so far in following the guidelines?

## **Answer**

## MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

- (a): Yes, Madam. As per the revised guidelines for the Integrated Action Plan (IAP) for Selected Tribal and Backward Districts issued on 11.08.2011, a Committee headed by District Collector/District Magistrate and consisting of the Superintendent of Police of the District and the District Forest Officer will be responsible for implementation of this scheme. A suitable form of consultation is to be ensured with the local Members of Parliament on the schemes to be taken up under the IAP and a Plan consisting of concrete proposals for public infrastructure and service is to be drawn up.
- (b) to (d): Planning Commission does not compile the details of the consultations held with the local Members of Parliament. However, in the review meetings the issue of consultations with the local MPs has been reiterated. Except for a few instances, no complaints have been received regarding consultation with local Members of Parliament. In each such case the State Government/District Authorities have been advised to take corrective action.